

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/43/2018

Date of Order: 19.02.2018

Present: Hon'ble Dr. Nandita Chatterjee, Administrative Member

Mrinal Kanti Biswas, S/o M.R. Biswas,
aged about 51 years, working for gain
as Loco Pilot(Mail) under Divisional Railway
Manager, Eastern Railway, Sealdah at present
residing at Rahara Station Road (Behind Dena
Bank), P.O.Rahara, P.S. Khardah, Kolkata-
700 118.

.....Applicant

-versus-

1. Union of India through General Manager,
Eastern Railway, Fairlie Place, Calcutta-
700001.
2. Divisional Railway Manager, Eastern Railway,
Sealdah, Kolkata- 700014.
3. Sr. Divisional Personnel Officer, Eastern
Railway, Sealdah, Kolkata- 700014.
4. Sr. Divisional Mechanical Engineer, Eastern
Railway, Sealdah, Kolkata- 700014.

.....Respondents.

For the Applicant : Mr. C. Sinha, Counsel

For the Respondents : Mr. BK Roy, Counsel

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard both counsels for the applicant and for the respondents.

2. Learned counsel for applicant submitted that the relief sought for in the instant application is to direct the respondents to grant one increment as on 01.01.2006 in the pre-revised pay scale of Rs. 5000-8000/- as a onetime measure and thereafter

next increment in the revised pay structure as on 01.07.2006 in terms of RBE No. 40/2012 with all consequential benefits and arrears thereof.

Learned counsel for applicant also seeks grant of fixation of pay on promotion to the post of Loco Pilot (Goods) Grade-I by giving one promotional increment of Rs. 150/- in the scale of Rs. 5000-8000/- w.e.f. 31.01.2006 and thereafter to fix the pay in the scale of Rs. 5500-9000/- attached to promotional post of Loco Pilot (Goods) Grade-I with all consequential benefits.

Learned counsel for applicant draws attention to RBE No. 40/2012 and also to the representation made on 28.08.2017 followed by reminder dated 07.11.2017 in this context (Annexure A-5 to the OA) and further submits that the interest of the applicant will be served if a direction is issued to the respondents' authority to dispose of the representation in a time bound manner.

3. Hence, without entering into the merits of this case, I hereby direct the respondent no. 3 to examine the contention of the representation dated 28.08.2017 and 07.11.2017 (Annexure A-5 to the OA) particularly in the light of RBE No. 40/2012 and in the light of FR 22(1)(a)(1) and to pass a reasoned and speaking order in this regard within a period of 6 weeks from the date of receipt of a copy of this order.

4. The decision so arrived at should be communicated to the applicant forthwith and the consequential benefits, if any, be released to the applicant within 8 weeks from the date of the decision so arrived at.

5. With this observation, OA is disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

